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PART II—Section 2

प्रधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके

Separate paging is given to this Part in order that it may be filed as a separate compilation.

LOK SABHA

The following Bills were introduced in Lok Sabha on the 29th August, 1966:—

BILL No. 59 OF 1966

A Bill further to amend the Delhi Municipal Corporation Act, 1957 and to make certain minor and consequential amendments to the Indian Trusts Act, 1882 and the Delhi Development Act, 1957.

BE it enacted by Parliament in the Seventeenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Delhi Municipal Corporation (Amendment) Act, 1966.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short
title and
com-
mence-
ment.

BILL NO. 57 OF 1966

A Bill further to amend the Constitution of India.

BE it enacted by Parliament in the Seventeenth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Constitution (Twenty-first Amendment) Act, 1966.

Amend-
ment of
article
324.

2. In article 324 of the Constitution, in clause (1), the words “, including the appointment of election tribunals for the decision of doubts and disputes arising out of or in connection with elections to Parliament and to the Legislatures of States” shall be omitted.

STATEMENT OF OBJECTS AND REASONS

One of the important recommendations made by the Election Commission in its Report on the Third General Elections in India in 1962, and accepted by the Government relates to the abolition of election tribunals and trial of election petitions by High Courts.

If the proposal for a legislation to amend the Representation of the People Act, 1951, containing, *inter alia*, provisions for the trial of election petitions by High Courts instead of by election tribunals, as at present, is accepted by Parliament, it would be necessary to make a minor amendment in clause (1) of article 324 of the Constitution for the purpose of deleting therefrom the words “, including the appointment of election tribunals for the decision of doubts and disputes arising out of or in connection with elections to Parliament and to the Legislatures of States”.

The Bill is intended to give effect to the aforesaid object.

NEW DELHI;
The 16th August, 1966.

G. S. PATHAK.

S. L. SHAKDHER,
Secretary.